

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

ORIGINAL APPLICATION NO.211/2007  
DATED FRIDAY THE 30TH DAY OF MARCH, 2007.

CORAM:HON'BLE DR.K.B.S.RAJAN, JUDICIAL MEMBER  
HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Dr.Harindra Sharma,  
Puthenveedu, Near Government UP School  
Chirakkakam South, Varapuzha,  
Kochi now working as  
Hindi Translator in  
Coconut Development Board, Kochi. .... Applicant'

By Advocate Mr.B.M.Ajith

V/s.

- 1 Union of India represented by  
Secretary,  
Information and Broadcasting Ministry,  
New Delhi. .... (By Advocate Ms Mini R Menon,ACGSC)
- 2 Coconut Development Board represented by  
its Chairman, S.R.V.H.S. School Road,  
Kochi-682 011,Kerala. .... (None for R.2)
- 3 The Director General of Doordarshan  
Directorate of Doordarshan,  
S.H.A. Section, Doordarshan Bhavan,  
Copper Nicus Marg, New Delhi.
- 4 Director of Doordarshan Kendra,  
Thiruvananthapuram. .... Respondents 3 & 4 (By Advocates  
Mr.N N Sugunapalan,Sr.with Mr.S Sujin.)

The application having been heard on 30.3.2007 the Tribunal delivered the following on the same day:

Hon'ble Dr.K.B.S.Rajan, Judicial Member

(ORDER)

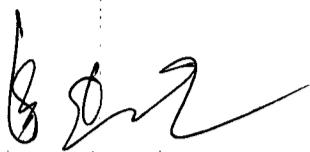
Counsel for applicant prays for permission to withdraw the OA  
with liberty to agitate if required.



Permission granted.  
OA is dismissed as withdrawn. Liberty given to the applicant  
to agitate the matter before appropriate forum.

N.RK  
(N.RAMAKRISHNAN)  
ADMINISTRATIVE MEMBER

abp

  
(K.B.S.RAJAN)  
JUDICIAL MEMBER